

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**SPECIAL BENCH, BENGALURU**  
*[Hearing Through VC Mode]*

**ITEM No.27**  
**C.P.No.67/BB/2023**

**IN THE MATTER OF:**

M/s. Vinu Divakaran ... Petitioner  
Vs.  
M/s. Tecplix Technologies Pvt. Ltd. & Ors. ... Respondents

**Order under Section 241- 242 of Companies Act, 2013**

**Order delivered on: 18.07.2024**

**CORAM:**

**SH. K. BISWAL**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. DR. VELAMUR G VENKATA CHALAPATHY**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner : Ms. Ranjitha  
For R-1 to R-3 : Shri Arvind, Proxy Counsel  
For R-4 : None

**ORDER**

1. Heard the Ld. Counsel for the Petitioner and Ld. Proxy Counsel for the Respondents. No.1 to 3. None appeared for Respondent No.4.
2. Ld. Counsel for the Petitioner stated that Respondent No.4 has not filed proof of payment pursuant to the order dated 24.04.2024.
3. List the case before Regular Bench on **26.09.2024**.

-Sd-

**DR. V G VENKATA CHALAPATHY**  
**MEMBER (TECHNICAL)**

-Sd-

**K. BISWAL**  
**MEMBER (JUDICIAL)**